

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1312/2019

Dated Thursday, the 3rd day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M. Balasubramaniam

No. 26, Muthaiyan Servai Street

Kalugumalai, Kovilpatti Taluk

Tuticorin District.

.... Applicant

By Advocate M/s. V. Vijay Shankar

Vs

1. The Union of India

Rep. by its Chief Postmaster General

Chennai.

2. The Superintendent of Post Offices

Kovilpatti Division

Kovilpatti.

3. The Inspector of Post Offices

(Assistant Superintendent of Post Offices West)

Kovilpatti.

... Respondents

By Advocate Mr. J. Vasu

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to dispose of the representation dated 4.9.2018 made by the applicant for regularization of his services in terms of the Judgments of the Hon'ble High Court Madras vide its judgement reported in 2006(1) CTC (25) dated 24.11.2005 with all consequential and attendant benefits and pass such other order or orders”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 04.09.2018 as Annexure A-4 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.

3. Mr.J.Vasu, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

4. In view of the above, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-4 representation dated 04.09.2018 and pass a speaking order in the light of

**the facts and circumstances and as per the relevant
rules and regulations, within a period of six months
from the date of receipt of a copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

03.10.2019

**(P.MADHAVAN)
MEMBER (J)**